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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A.No.1694/2004

Tuesday, this the 27th day of July, 2004

Hon'ble Shri Sarweshwar Jha, Member (A)

Brij Mohan
s/o Sh. Bihari Lal
A-121, J.J. Colony
Madipur, Rohtak road
New Delhi

Applicant

(By Advocate: Shri Suresh Chand Joshi for
Ms. Abha Kulshreshtha)

Versus

1. Ministry of Labour & Rehabilitation
Dept. of Labour, New Delhi
2. M/s. Bharat Petroleum Corporation Ltd
through its Deputy General Manager
Shakur Basti, Delhi-34
3. M/s. Bharat Petroleum Corporation Ltd.
through its Deputy General Manager
28-A, Kasturba Gandhi Marg
ECE House, Connaught Place
New Delhi-1

Respondents

O R D E R (ORAL)

On perusal of the Original Application and after seeking clarification from the learned proxy counsel for the applicant, it is observed that the matter relates to M/s. Bharat Petroleum Corporation Limited, which does not fall under the jurisdiction of this Tribunal, in terms of Section 14 of the Administrative Tribunals Act, 1985. This OA is thus not maintainable before this Tribunal. It is accordingly withdrawn by the learned proxy counsel for the applicant.

2. With this, the OA stands disposed of as withdrawn.

(Sarweshwar Jha)
Member (A)

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